

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.4- IA/850(AHM)2022 in
CP(IB) 112 of 2017

Proceedings under Section 9 IBC

IN THE MATTER OF:

Coburg Print & Pack

.....Applicant

V/s

Todays Writing Instruments Ltd

.....Respondent

Order delivered on ..01/11/2022

Coram:

Dr.Madan B. Gosavi, Hon'ble Member(J)

Kaushalendra Kumar Singh , Hon'ble Member(T)

PRESENT:

For the Applicant

: Ms. Nitu D. Chaturvedi, Advocate, along with
Mr. Aditya Raval, Advocate for the applicant
in IA/850(AHM)2022

For the Respondent

: Ms. Kinjal Trivedi, Advocate, for the applicant
on behalf of Ms. Maithili D. Mehta, Advocate for the
Income Tax Department.

ORDER

IA/850(AHM)2022 is filed by the Liquidator for direction to the Deputy Commissioner of Income Tax to lift the attachment/charges created on the assets/property of the corporate debtor.

Heard Ld. Counsel for the applicant/Liquidator and Ld. Counsel for the Income Tax Department.

We direct Ld. Counsel for the applicant to serve a copy of the application to the Ld. Counsel for the Income Tax Department and the Department may file a reply within two weeks by giving a copy to the other side.

Matter stands adjourned to 21.12.2022

-SD-

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)